(b) and (c) Adequate funds are made available by the Government for modernization of armed forces.

## Violation of ceasefire along LoC by Pakistani troops

1422. SHRI GOVINDRAO ADIK:

SHRI SANJAY RAUT:

Will the Minister of DEFENCE be pleased to state:

(a) whether Pakistani troops are violating the ceasefire in the Jammu and Kashmir along the Line of Control (LoC);

(b) if so, the details of violation made by Pakistani troops during the last one year; and

(c) the steps taken/proposed to be taken against such violations by making more vigilance in the border areas?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (c) The total number of incidents of cease-fire violations along the Line of Control Sector in Jammu and Kashmir during the last one year are as given as under:-

Year	Ceasefire violations	
2010	44	
2011 (Till date)	05	

Government of India has taken up the issue of cease-fire violations with Pakistan consistently. All such violations of cease-fire are also taken up with Pakistan's military authorities at the appropriate level through the established mechanism of hotline, flag meetings as well as weekly talks between the Director Generals of Military Operations.

## Leakage of trial reports of army equipments

1423. SHRI PIYUSH GOYAL: SHRIMATI VASANTHI STANLEY:

Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that field trial report of the M777, ultra-light Howitzer, that Government proposes to buy from USA was leaked and an inquiry has been ordered in this regard by Director-General of Military Intelligence (DGMI);

- (b) if so, the initial findings of the inquiry;
- (c) the details of response of Government to such situation;
- (d) if so, the details thereof; and

(e) the details of steps taken by Government to prevent such incidents in future?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (e) Four pages of draft field trial report have been received in an anonymous envelope by the Army Headquarters. An enquiry on the matter is under way. Detailed instructions exist on security of classified documents. Abberations, if any, are dealt with as per the relevant rules.

## Overlooking of RFP stipulations for procurement of fleet tankers for Indian Navy

1424. SHRI PRAKASH JAVADEKAR: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that the mandatory stipulations mentioned under the Request for Proposal (RFP) for procuring two fleet tankers for Indian Navy were overlooked while awarding the bid of it;

- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) No, Sir.

(b) and (c) Do not arise.

## Permanent status to employees of Unit Run Canteens

1425. SHRI NARENDRA KUMAR KASHYAP: Will the Minister of DEFENCE be pleased to state:

(a) the status of the employees of the Unit Run Canteens (URCs);

(b) whether Government is considering any proposal to treat these URC employees as Government employees;

(c) if so, the details thereof;

(d) whether the URC employees will be treated at par with their counterparts working in CSD canteens once Government clears any proposal;

(e) if so, the details thereof; and

(f) by when a decision will be taken by Government to safeguard the interest of employees of URCs?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (f) As per the Order dated 28.4.2009 of the Hon'ble Supreme Court in the case of R.R. Pillai *Vs.* the Commanding Officer, the civilian employees of Unit Run Canteen are by no stretch of imagination employees of the Government. Hence, the Unit Run Canteens' employees are not Government servants.